

**GOVERNMENT OF INDIA  
URBAN EMPLOYMENT AND POVERTY ALLEVIATION  
LOK SABHA**

STARRED QUESTION NO:522

ANSWERED ON:03.05.2005

MANUAL SCAVENGING

Adsul Shri Anandrao Vithoba;Singh Shri Sugrib

**Will the Minister of URBAN EMPLOYMENT AND POVERTY ALLEVIATION be pleased to state:**

- (a) whether the Government has consulted the technical experts to devise workable solutions and alternative technologies to stop the dehumanizing practice of manual scavenging prevailing in most parts of the country;
- (b) if so, the details in this regard;
- (c) whether the Human Rights Commission has requested the State Governments to adopt Employment of Manual Scavengers and Construction of Dry Latrines (Prohibition) Act, 1993;
- (d) if so, the response of the State Governments thereto;
- (e) whether certain States stressed that considerable funds would be required to convert dry latrines into wet latrines;
- (f) if so, the names of such States and the details of the funds asked for by such States from Government as well as international sources;
- (g) the action taken by the Government thereon; and
- (h) the time frame to end such practice?

**Answer**

MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF URBAN EMPLOYMENT & POVERTY ALLEVIATION ( KUMARI SELJA )

(a)to(h): A Statement is laid on the Table of the Sabha.

STATEMENT REFERRED TO IN REPLY TO LOK SABHA STARRED QUESTION NO.522 FOR 3.5.2005 REGARDING MANUAL SCAVENGING.

(a)&(b): The Integrated Low Cost Sanitation Scheme (ILCS) aims at eliminating manual scavenging involved in the cleaning of dry latrines and convert/construct low cost sanitation units through sanitary two pit pour flush latrines with appropriate variations to suit local conditions. The Scheme is being implemented through Housing and Urban Development Corporation Limited (HUDCO). HUDCO provides the technical assistance/guidance to the State Governments.

(c): The Ministry of Urban Employment and Poverty Alleviation as well as National Human Rights Commission have requested the State Governments to adopt the Employment of Manual Scavengers and Construction of Dry Latrines (Prohibition) Act, 1993.

(d): Seventeen States and all Union Territories (List Annexed) have adopted the Employment of Manual Scavengers and Construction of Dry Latrines (Prohibition) Act, 1993.

(e)&(f): Uttar Pradesh had requested for Rs.1076.60 crores in the year 2002.

(g): The proposal of Uttar Pradesh could not be approved as the State has to submit Utilisation Certificates for releases made in previous years. The total subsidy released to the Government of Uttar Pradesh since the inception of the Scheme till date is Rs.48.67 crores and the Utilisation Certificates for Rs.19.36 crores are still pending.

(h): Planning Commission has formulated a National Action Plan for total eradication of manual scavenging by 2007. For effective implementation and monitoring of the National Action Plan, a Central Monitoring Committee under the Chairmanship of Secretary, Ministry of Social Justice & Empowerment has been constituted.

STATEMENT SHOWING NAMES OF STATES/UTs WHICH HAVE ADOPTED THE EMPLOYMENT OF MANUAL SCAVENGERS AND CONSTRUCTION OF DRY LATRINES (PROHIBITION) ACT, 1993.

NAME OF STATES

1. ANDHRA PRADESH
2. ASSAM
3. BIHAR
4. CHHATTISGARH
5. GOA
6. GUJARAT
- 7 HARYANA
8. JHARKHAND
9. KARNATAKA
10. MADHYA PRADESH
11. MAHARASHTRA
12. ORISSA
13. PUNJAB
14. TAMILNADU
15. TRIPURA
16. UTTAR PRADESH
17. WEST BENGAL

NAME OF UNION TERRITORIES

1. ANDAMAN AND NICOBAR ISLANDS
2. CHANDIGARH
3. DADRA & NAGAR HAVELI
4. DAMAN & DIU
5. DELHI
6. LAKSHADWEEP
- 7 PONDICHERRY